



2026:AHC:45048-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3871 of 2026

Yogesh And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Onkar Nath
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Sri Ajendra Kumar has filed vakalatnama on behalf of the respondent no. 4 today in the Court which is taken on record.
2. Heard learned counsel for the petitioners, learned A.G.A. for the State, Sri Ajendra Kumar, learned counsel for the respondent no. 4 and perused the record.
3. After some arguments, learned counsel for the petitioners has made a statement at the Bar that he does not want to press the writ petition and seeks to withdraw it with a liberty to file afresh with better particulars.
4. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.
5. Certified copy of the F.I.R. be returned back as per rules.

February 26, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)